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MINISTRY OF FINANCE  
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18.3.85

NOTIFICATION  
(INCOME-TAX)

NO. 671 (F.No.197-A/105/82-IT(AI): In exercise of the powers conferred by sub-clause (iv) of clause (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sir Dorabji Tata Trust" for the purpose of the said section for the period covered by the assessment years 1985-86 to 1987-88.

seal

( R. K. TEWARI )

UNDER SECY. TO THE GOVERNMENT OF INDIA

To

The Manager,  
Government of India Press,  
Ring Road, Mayapuri Industrial Area,  
(Near Rajouri Garden), New Delhi.

Copy to:-

- ITCe
1. The Managing Trustee, Sir Dorabji Tata Trust, Bombay House, Bombay-400025.
  2. The Commissioner of Income-tax, Bombay City-IV, Bombay, with ref. to his letter D.O.BC.No.TC/289(27)/83-84 dt.21.12.83.
  3. All Commissioners of Income-tax.
  4. Directors of Ins.(IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
  5. Director of O&M Services (Income-tax), 1st Floor, Aiwan-e-Ghalib, Mata Sundri Lane, New Delhi (5 copies).
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  10. Shri P.K.Kartha, Jt. Secy., Ministry of Law, Justice and Company Affairs (Department of Legal Affairs), New Delhi.

*Atma Ram*

( ATMA RAM )  
SECTION OFFICER  
I.T.(AI) SECTION